

(2023) 03 SEBI CK 0066

In the Securities Appellate Tribunal Mumbai

Case No : Review Application No. 14 Of 2023, Miscellaneous Application No. 235
Of 2023 In Appeal No. 369 Of 2022

Satish Kumar Gupta

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 24-03-2023

Acts Referred:

Citation : (2023) 03 SEBI CK 0066

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical
Member

Bench : Division Bench

Advocate : Hitendra Mehta, Abhiraj Arora, Shourya Tanay, Misbah Dada,
Deepanshu Agarwal

Judgement

1. For the reasons stated in the application, the delay in the filing of the review application is condoned. The application is allowed.
2. Having heard the learned counsel for the applicant, we do not find any error in our order dated November 17, 2022. The Review Application is rejected.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.